CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



Original Application No.935/2000

New Delhi, this the 4th day of January, 2001

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Shri Enjan Kumar S/o late Mazdoor Ram Harakh of EX 4RPD ASC R/O House No. RZ-541/405 Gali No15 E-Shivpuri West Sagar Pur, New Delhi 110046.

.....Applicant.

(By Advocate: None)

VERSUS

Union of India, through the

- Secretary, Ministry of Defence, es, South Block, New Delhi-110011.
- Director General,
 Army Supply Corps, ASC
 Sena Bhawan, DHQ P.O.
 New Delhi-110011.
- Commandant,
 FOL Depot, ASC
 Delhi Cantt-110010.

....Respondents.

(By Advocates: Sh. Gajender Giri)

ORDER (ORAL)

delivered by Hon'ble Mr. S.A.T.Rizvi, Member (A):

- None is present on behalf of the applicant even on second call.
- 2. The learned counsel appearing for the respondents contends that the applicant, Shri Enjan Kumar, son of the deceased employee Shri Ram Harakh who was a permanent labourer and had expired while still in service on 21.1.1997, is currently engaged in the employ of the respondents as a casual worker and the respondents are committed to provide regular employment to him as and when it becomes possible to do so. The present position,

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according to the learned counsel, is that no permanent civilian labourer is authorised to work in the unit in which the applicant can be regularly employed. The matter is constantly being pursued and no time will be lost in giving regular employment to the applicant as soon as a clearance is received and a regular post is released for the purpose by the Army Head Quarters.

- 3. In this view of the matter, the respondents are entitled to take some time before the issue is finalised and the applicant is regularly employed. For the present, therefore, the ends of justice would be met if the OA is disposed of right at this stage with a direction to the respondents to pursue the matter constantly with Army Head Quarter and to provide regular employment to the applicant as soon as possible in accordance with the rules governing the appointment of dependents of deceased employees on compassionate grounds on a regular basis. The respondents are further directed to consider the matter and take a decision as expeditiously as possible and in any event within the period of six months from the date of receipt of the copy of this order.
- 4. The present OA is disposed of in the aforesaid terms. No costs.

(S.A.T.RIZVI)
Member (A)

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